

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5665
ANSWERED ON:30.04.2013
MONITORING OF BADP
Choudhary Shri Harish;Rama Devi Smt.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the role of the Members of Parliament and other representatives of the people in monitoring the implementation of the Border Area Development Programme (BADP);
- (b) the provisions laid down for checking arbitrary expenditure of the funds earmarked under the BADP;
- (c) whether the Government proposes to entrust the people`s representatives with the responsibility of monitoring the said funds on the lines of schemes sponsored by the Ministry of Rural Development; and
- (d) if so, the details in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): The Border Area Development Programme (BADP) aims to meet the special developmental needs of the people living in the remote and inaccessible areas near the international border and to saturate the border areas with the entire essential infrastructure through convergence of Central/State/BADP/Local Schemes and participatory approach. Though, Government of India lays down the broad guidelines but the schemes/works are finalized and approved by the State Government in consultation with the Grass root/ institutions/such as PRIs/District level Council/Traditional Councils/Local people/Democratic institutions/ voluntary agencies of the State Government. It is also a fact that the Planning and implementation of the schemes by the State Government should be on participatory and Decentralised basis through the PRIs etc. the power of approval of the scheme/projects vests in the State Level Screening Committee headed by the Chief Secretary of the State.

The Guidelines of BADP, 2009, issued in consultation with Planning Commission and the concerned State Governments, envisages that State Governments shall develop an institutional system for inspection of the BADP schemes/projects and submit reports to the Department of Border Management, Ministry of Home Affairs. Each border block should be assigned to a high-ranking state Government Nodal Officer who should regularly visit the block and take responsibility for BADP schemes. A quarterly report should be sent to the Ministry of Home Affairs indicating the number of inspections conducted and highlighting the important achievements/lacunae pointed out in the reports of the inspecting officers. Third party inspection also need be commissioned by the States for an independent feed back on the quality of work and other relevant issues. An appropriate 'Social Audit System' should also be put in place by the State Governments.

There is no proposal under the consideration of the Government to further revise the Guidelines of the BADP.